

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 24599 OF 2020

Between:

Kasulabada Ganesh, S/o Satish Kasulabada, Aged about 20yrs, Occ: Student R/o Flat No.205, Lakshmi Ganga Enclave Kompally, Hyderabad

...PETITIONER

AND

1. The State of Telangana and another, Rep. its Principal Secretary Medical and Health Family Welfare Department Secretariat, Hyderabad
2. Kaloji Narayana Rao University of Health Sciences, Warangal Rept., by its Registrar

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly one in the nature of writ of Mandamus to declare the action of the respondent No.2 in not allowing the petitioner to upload/submit the application for ensuing mop-up counseling for admission into Undergraduate Medical course MBBS-BDS for the academic year 2020-21 under Management "B" and "C" categories/NRI as arbitrary and illegal and consequently direct the respondent No.2 to allow the petitioner to upload/submit application for counseling for admission into Undergraduate Medical course MBBS/BDS for the academic year 2020-21 under Management quota "B" and "C" categories/NRI in the ensuing mop-up counseling commencing in the 1st week of January, 2021 in the interest of justice.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No.2 to allow the petitioner to upload/submit application for counseling for admission into Undergraduate Medical course MBBS/BDS for the academic year 2020-21 under Management quota "B" and "C" categories/NRI in the ensuing mop-up counseling commencing in the 1st week of January, 2021 pending disposal of the Writ Petition in the interest of justice.

Counsel for the Petitioner: SRI P. NAGENDRA REDDY (NOT PRESENT)

**Counsel for the Respondent No.1: SRI P. SHRAVAN KUMAR GOUD,
GP FOR MEDICAL HEALTH AND FAMILY WELFARE**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.24599 of 2020

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. P. Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. In this Writ Petition, the petitioner is aggrieved by the action of the University in not considering the case of the petitioner for counselling and admission to MBBS-BDS course under Management 'B' & 'C' categories/NRI for the academic year 2020-21.

3. A Bench of this Court by an interim order dated 31.12.2020 had permitted the petitioner to participate in the counselling.

4. In view of the aforesaid interim order as well as the fact that the academic year 2020-21 is over, no further orders are required to be passed in this Writ Petition.

5. Accordingly, the Writ Petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- V. KAVITHA
ASSISTANT REGISTRAR
SECTION OFFICER

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To,

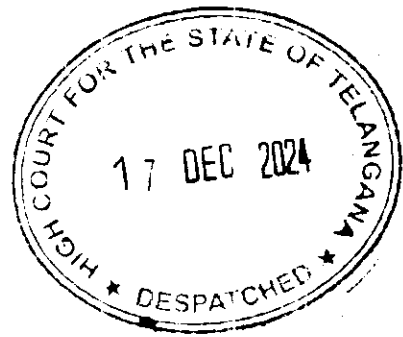
1. The Principal Secretary Medical and Health Family Welfare Department, State of Telangana, Secretariat, Hyderabad
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal.
3. One CC to SRI P. NAGENDRA REDDY, Advocate [OPUC]
4. Two CCs to SRI P. SHRAVAN KUMAR GOUD, GP for Medical Health and Family Welfare, High Court for the State of Telangana at Hyderabad. [OUT]
5. One CC to SRI A. PRABHAKAR RAO, S.C. for KNRUHS [OPUC]
6. Two CD Copies

MP
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K.P.

HIGH COURT

DATED:18/10/2024



ORDER

WP.No.24599 of 2020

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

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by
8/11/24*